

(2003) 03 P&H CK 0021

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. 3334 of 2003 in Criminal Appeal No. 864-SB of 2001

Mohinder Pal

APPELLANT

Vs

The State of Punjab

RESPONDENT

Date of Decision: March 4, 2003

Acts Referred:

- Criminal Procedure Code, 1973 (CrPC) - Section 389
- Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS) - Section 18

Hon'ble Judges: K.S. Garewal, J

Bench: Single Bench

Advocate: Ritesh Pandey, for D.S. Pheruman, for the Appellant; S.S. Randhawa, DAG, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

K.S. Garewal, J.

The appellant has been convicted for possession of 5 Kg of opium which is non-commercial quantity, He has been in custody since February 14, 2000, firstly an undertrial and after conviction on August 1, 2001 he has been undergoing sentences of 10 years.

2. Appeal is not likely to be heard soon. Sentence suspended. Bail to the satisfaction of Chief Judicial Magistrate, Amritsar,

3. The appellant belongs to District Buland Shair (Uttar Pradesh) and has also given his second address of Panipat, (Haryana). Therefore, the appellant shall furnish two local solvent sureties to the satisfaction of CJM.

4. The appellant shall report for surveillance before SHO, Police Station, A Division, Amritsar on the first Monday of every month. In case of default bail shall be liable to be cancelled.